

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.630 of 2017

Rajendra Nonia **Petitioner**

Versus

The State of Jharkhand & Anr. **Opp. Parties**

With

Cr. M.P. No.2245 of 2016

Alakhdeo Nonia
@ Alakhdeo Chauhan **Petitioner**

Versus

State of Jharkhand & Anr. **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner : Mrs. J. Mazumdar, Advocate
(In Cr. Revision No.630/17)
Mr. Rajesh Kumar, Advocate
(In Cr. M.P No.2245/16)

For the State : Mr. Ravi Prakash, Spl.P.P

For the O.P. No.02 : Mr. Rajesh Kumar, Advocate
(In Cr. Revision No.630/17)
Mr. Sanjay Kumar, Advocate
(In Cr. M.P No.2245/16)

05/Dated: 25th March, 2021

Cr. M.P. No.2245 of 2016

1. Learned counsels for the petitioner, learned Special P.P., and learned counsels for O.P. No.02, are present.
2. Office to call for the status report of Baghmara (Barora) P.S. Case No.101 of 2015, corresponding to G.R. Case No.1491 of 2015 from the court below, and list the matters on **19.04.2021.**

(AMITAV K. GUPTA, J.)

Chandan/-